

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Excise Appeal No. 22066 of 2015

[Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-064-15-16 dated
23.06.2015 passed by the Commissioner of Central Excise, Customs &
Service Tax (Appeals-II), Cochin]

M/s. Arya Vaidya Sala
Kottakkal, Malappuram Dist.

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax,
Cochin**

C.R. Building, I.S Press Road
Ernakulam, Cochin – 682 018

Respondent(s)

APPEARANCE:

Ms Varsha, Advocate for the Appellant

Mr. Rajesh Shastry, AR for the Respondent

Coram:

Hon'ble P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No. 21598 /2024

Date of Hearing: 16.12.2024

Date of Decision: 16.12.2024

Per : Pullela Nageswara Rao

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is

placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the order was pronounced
in open court on 16.12.2024)

(P.A Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

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